

Date for Admission / BY
R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

(IIInd Floor, Commercial Complex (CDA), Indiranagar,
Bangalore-38)

Review Application No. 40/187(E).

APPLICANT

Ramappa

To

1. Sh. B. R. Siddharay
Sh. S. A. Holerani,
Advocate
2308, 3rd B Main
RPC Layout
Vijay Nagar
Blore - 40

VS.

RESPONDENTS

Div. Engineer Sans.

2. Sri Ramappa,
ETR K. Kalasi (Netu)
South Central Railway,
Almathi
Basavane Bagewadi Taluk,
Bijapur Dist.

Section

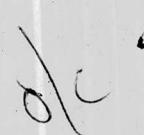
Take notice that application above mentioned filed
in this Tribunal under ~~12(3)(f)~~ of the Administrative Tribunals Act,
1985, on 20/4/87 and T.A. I filed on are
posted for admission on 27/5/87. You are, therefore,
directed to appear in person or through a duly authorised legal
practitioner on the aforesaid date.

By order of the Registrar.

Dated: 30/4/87.


(SECTION OFFICER)
(JDL.II)

GR


12/8/87

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 3RD DAY OF JULY, 1987

Present Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

REVIEW APPLICATION NO. 40/1987

Shri Ramappa,
Bagalkot,
Dist. Bijapur. Applicant

(Shri B.G. Sridharan, Advocate)

v.

The Divisional Engineer
and another. Respondents

This application having come up for hearing to-day,
Vice-Chairman made the following:

O R D E R

ON I.A. NO.-I - APPLICATION FOR CONDONATION OF DELAY.

In I.A. No.I filed under Section 5 of the Limitation Act, 1963, the applicant has sought for condonation of ^{of 236 days} delay in filing his Review Application in A.No.431/1986.

2. Shri B.G. Sridharan, learned counsel for the applicant, contends that I.A.No.I be treated as made under Section 21 of the Administrative Tribunals Act, 1985, (the Act) and the delay condoned and the review application allowed.

3. We have carefully perused the pleas made by the applicant for condonation of delay. We are of the view

that the vague and general allegations made by the applicant do not constitute a sufficient ground for condoning the delay even if the application is maintainable under Section 21 of the Act. We, therefore, hold that, - I.A.I is liable to be rejected.

4. On a critical examination of the grounds urged, this Tribunal in its order had found that the claim of the applicant for rectification of his date of birth was wholly unmerited. Every one of the grounds ^{made} by the applicant in his review application are really in the nature of an appeal and do not disclose a patent error to justify a review.

5. In the light of our above discussion, we hold that I.A.-I and the review application are liable to be rejected. We, therefore, reject I.A.I and the review application at the admission stage without notice to the respondents.

Mr. Dharmendra
Vice-Chairman
31/7/87.

Member (A) 3-7-1987.

bsv/Mrv.

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 10-7-87

Review Application No. 40 /87()
in Application No. 431/86(T)

W.P. No.

Applicant

Shri Ramappa

To

V/s The Divisional Engineer, SC Railway
Hubli and another

1. Shri Ramappa
S/o Lakkappa Appaiah Pujari
ELR Khalasi (Retd)
South Central Railway
Almatti
Basavana Bagewadi Taluk
Bijapur District
2. Shri B.G. Sridharan
Advocate
'Ram Deeth'
24, Yamuna Bai Road
Kumara Cot Layout, High Grounds
Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN REVIEW
APPLICATION NO. 40/87

Please find enclosed herewith the copy of the Order/*****
passed by this Tribunal in the above said Application on 3-7-87.

Encl : as above.

H. S. Rao
SECTION OFFICER
(JUDICIAL)

Balu*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 3RD DAY OF JULY, 1987

Present Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

REVIEW APPLICATION NO. 40/1987

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Bagalkot,
Dist. Bijapur. Applicant
(Shri B.G. Sridharan, Advocate)

v.

The Divisional Engineer
and another. Respondents

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ORDER

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5. In the light of our above discussion, we hold that I.A.-I and the review application are liable to be rejected. We, therefore, reject I.A.I and the review application at the admission stage without notice to the respondents.

Sd - - -

Vice-Chairman

3/7/87.

Sd - - -

Member (A)

13-7-1987.

-True Copy-

bsv/Mrv.


SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE